

HARYANA LEGISLATIVE ASSEMBLY

Budget Session 2024

Un-Starred Questions

28th February 2024

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Total Question - 8

Action Taken on the Complaint

131 Sh. NEERAJ SHARMA (Faridabad Nit):

Will the Chief Minister be pleased to state:-

- a) whether it is a fact that a complaint against Smt. Neha Singh, Deputy Commissioner, Palwal has been given by Sh. Neeraj Sharma, MLA to the Chief Secretary to Government Haryana vide letter no. 702 dated 22.11.2023 and letter no. 729 on dated 11.12.2023; and
- b) if so, the date on which such complaint has been received togetherwith the action taken thereupon?

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To Make Registry Without Property Tax

132 Sh. NEERAJ SHARMA (Faridabad Nit):

Will the Deputy Chief Minister be pleased to state:-

- a) whether it is a fact that the Municipal Corporation, Faridabad had written vide letter no. MCF/CTP/2021/1910, dated 09.08.2021 to the Sub-Registrar, Badkhal to not execute the registry of the khasra no. 35/25, 36/21/1, 39/1, 2, 3, 4/1, 7/2, 8, 9, 10, 40/5, 6 total 70 kanal, 14 marla as an amount of Rs. 23,96,30,131 of E.D.C and Rs. 17,82,448 of property tax of Municipal Corporation Faridabad are outstanding on the revenue record of Sarai Khawaja, Faridabad;
- b) if so, whether the registry of the said land has been made; if so, the basis for which the registry has been made; and
- c) whether it is a fact that an outstanding amount of Rs. 3976875 of Municipal Corporation and Rs. 112180505 of E.D.C have been deposited by the M/S Forging Pvt. Ltd. 1216, DM Road, Faridabad through official Liquidator Mr. Sanjeev Bhushan Deora 606 New Delhi, House 27, Bara Khamba road, New Delhi; if so, the complete details of the payment and if not, the action being taken by the Government for the recovery of amount?

The Process of Transfer of Industrial Plots

133 Sh. NEERAJ SHARMA (Faridabad Nit):

Will the Deputy Chief Minister be pleased to state:-

- a) the process of transfer of Industrial plots in case of death of the allottee by the HSIIDC togetherwith the copy of rules/laws/circulars/instructions thereof;
- b) the detailed information regarding transfer of industrial plots (including date of application for transfer and date of issuing of permission of transfer) by

HSIIDC from 01 April, 2018 upto 31 March, 2023;

- c) the procedure to be followed by HSIIDC for transferring the industrial plots in case of death of the owners, who have made a will regarding transfer of industrial plot(registered and otherwise);
- d) whether the head of HUF may transfer the industrial plot in the IMT developed by HSIIDC to anyone without including all the members of HUF as per the law; and
- e) the fee structure of HSIIDC for transferring one acre (4000M) industrial plot in IMT in the situation of the death of the owner?

Prohibition of Tobacoo Products

134 Sh. NEERAJ SHARMA (Faridabad Nit):

Will the Deputy Chief Minister be pleased to state :-

- a) whether it is a fact that vide order dated 07.09.2022 issued by the Food Safety and Drugs Administration department of the Government, the manufacturing, storage, distribution or sale of tobacco which is either Gutka, Panmasala, Flavoured, scented tobacco or whether going by the name of Kharra or otherwise by whatsoever name called, either packaged or unpackaged has been prohibited for the period of one year in the State; and
- b) whether it is a fact that in the month of June, 2022 under the leadership of Chief Minister flying, the Joint team of G.S.T, Food Safety Department and other department was caused raid upon the factory namely the Kaizen Pan Product private Limited situated in plot no. 792, Sector. 69, IMT, Faridabad; if so, the result of such raid togetherwith the action taken by the Government thereupon?

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The Number of E-Tablets Purchased

135 Sh. VARUN CHAUDHRY (Mullana):

Will the School Education Minister be pleased to state:-

- a) the number of e-tablets purchased and the budget spent there upon;
- b) the number of e-tablets allotted to students and the number of unallotted e-tablets lying with the department at present;
- c) the amount spent on firewall security feature installed in the above said tablets;
- d) the class-wise, board-wise and subject-wise (Haryana Board & CBSE) course material available in the e-tablets in 2022 and 2024; and
- e) the action taken by the Government against the venders for firewall security breach?

To Complete the Construction work of Bus Stand

136 Sh. VARUN CHAUDHRY (Mullana):

Will the Transport Minister be pleased to state the reasons for delay in the construction of Mullana Bus Stand and renovation of Barara Bus Stand alongwith the time by which the above said construction works are likely to be completed?

To Construct Cause Way

137 Sh. VARUN CHAUDHRY (Mullana):

Will the Forest & Wildlife Minister be pleased to state whether there is any proposal under consideration of the Government to construct a cause way on river Markanda from village Haryoli to village Tandwal in Mullana Assembly Constituency; if so, the time by which it is likely to be constructed?

To Revise the Pay Garde

138 Sh. VARUN CHAUDHRY (Mullana):

Will the Transport Minister be pleased to state:-

- a) the pay grade of conductors and drivers in State and the time when it was last revised; and
- b) whether there is any proposal under consideration of the Government to revise the pay grade of conductors and dirvers?

R.K. Nandal,

Chandigarh.

The 28th February, 2024. Secretary.